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Central Administrative Tribunal
Principal Bench

OA No.100/2276/2014

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New Delhi this the 1st day of September, 2016

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Hon'ble Mr. Justice M.S. Sullar, Member (J)
Hon'ble Mr. V.N. Gaur, Member (A)

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Aslam,
Designation: Ward Boy,
Aged 58 years,
S/o Abdul Gami,
R/o North Delhi Municipal Corporation,
Haiderpur,
Delhi-110088.

...applicant

(None)

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Versus

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1. North Delhi Municipal Corporation,
   Through its Commissioner,
   Dr. S.P. Mukherjee Civic Centre,
   Jawahar Lal Nehru Marg,
   Minto Road,
   New Delhi-110002.

2. The Additional Commissioner,
   (Health),
   North Delhi Municipal Corproation,
   Dr. S.P. Mukherjee Civic Centre,
   Jawahar Lal Nehru Marg,
   Minto Road,
   New Delhi-110002.

3. The Resident Medical Superintendent,
   Ayurvedic Hospital,
   North Delhi Municipal Corporation,
   Haiderpur,
   New Delhi-110088.

...respondents

(By Advocate : Shri Balendru Shekhar)

ORDER (ORAL)

Mr. Justice M.S. Sullar, Member (J) :-

The applicant, Shri Aslam, filed the instant Original Application (OA), as back as on 03.07.2014, challenging the impugned order dated 07.05.2014 (Annexure-A/1), being illegal, arbitrary and without jurisdiction, invoking the provisions of Section 19 of the Administrative Tribunals Act, 1985.

2. The respondents refuted the claim of the applicant and filed the reply stoutly denying all the allegations and grounds contained in the OA and prayed for its dismissal.

3. As is evident from the record, nemo had appeared on behalf of the applicant on 31.03.2016, when this case was listed for hearing. Consequently, in the interest of justice, the OA was adjourned for today for arguments. Today again, as nobody is appearing on behalf of the applicant, despite repeated calls, to argue this old matter, so we have no option but to dismiss the instant OA in default.

4. Therefore, the OA is, hereby, dismissed in default on account of non prosecution.

(V.N. Gaur)   **(Justice M.S. Sullar)**
Member (A)   **Member (J)**

1st September, 2016